

(c) to (e) Necessary action for compliance of directives of the Supreme Court is being taken by ONGC Ltd.

#### Directory of Qualified Homoeopathic Doctors

933. SHRI RAMPAL SINGH :  
SHRI PANKAJ CHOUDHRY :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government propose to bring out a directory of competent and qualified Homoeopathic doctors in the country so as to protect the people from the trap of incompetent and take doctors of Homoeopathic;

(b) if so, the details thereof and the time by which this directory is likely to be prepared; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (c) The Central Government, as per the provisions of Homoeopathic Central Council Act, 1973 has already constituted a Central Council of Homoeopathy inter-alia, for the maintenance of a Central Register of Homoeopathy. As per Section 21 of the said Act, the Central Register of Homoeopathy in its Part I contains the names of all persons who are enrolled on any State Register of Homoeopathy and possess any of the recognised Medical Qualifications and in its Part II contains the names of all persons other than those included in Part I who are for the time being enrolled on any State Register of Homoeopathy. As per the Homoeopathy Central Council Act, 1973 Central Register of Homoeopathy is required to be revised from time to time, by the Central Council of Homoeopathy, and the same is published in the Gazette of India.

[English]

#### Advisory Committee

934. SHRI SATYA PAL JAIN : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have formulated any policy about the formation of Home Minister's Advisory Committees, for Union Territories;

(b) if so, the details thereof;

(c) the composition of the committees; and

(d) the number of times the committees have met from 1.1.1996 till 31.3.1998?

THE MINISTER OF HOME AFFAIRS (SHRI L.K.ADVANI) : (a) to (c) The Home Minister's Advisory

Committees have been constituted for all the Union territories without legislature to serve as a forum for consultation in regard to general questions of policy, legislative proposals, etc. pertaining to the Union territories concerned. The composition of these committees is given in the attached statement.

(d) It has not been possible to convene a meeting of any of these committees after these were reconstituted in November, 1996.

#### Statement

##### (A) Andaman & Nicobar Islands :

The Advisory Committee shall consist of the following Members:

- (i) The Lt. Governor, A & N Islands.
- (ii) Member of the Lok Sabha representing the UT
- (iii) Five Members from the Zilla Parishad, (excluding the Member of Lok Sabha), to be elected by all the Members of Zilla Parishad
- (iv) Chairman, Municipal Council, Port Blair
- (v) Two Members to be nominated by the Home Minister on the recommendations of the L.G., A&N Islands, to represent the Nicobar Group of Islands, one of these to be a woman Member.
- (vi) One woman Member to be nominated by the Home Minister on the recommendation of the L.G., A&N Islands from among the Zilla Parishad Members, if there is no woman in (iii) above
- (vii) Secretary to the Island Development Authority, as the permanent invitee.

##### (B) Lakshadweep:

The Advisory Committee shall consist of the following members:

- (i) The Administrator, Lakshadweep
- (ii) Member of the Lok Sabha representing the UT
- (iii) Five Members from the District Panchayat (excluding the Member of Lok Sabha) to be elected by all the members of the dist. Panchayat
- (iv) One Woman member to be nominated by the Home Minister on the recommendation of the Administrator from among the members of District Panchayat if there is no woman member in (iii) above.

- (v) Secretary to the Island Development Authority as the permanent invitee.

**(C) Daman and Diu:**

The Advisory Committee shall consist of the following Members:

- (i) The Administrator, Daman & Diu.
- (ii) Member of the Lok Sabha representing the UT.
- (iii) Five Members from the District Panchayat (excluding the Member of Lok Sabha) to be elected by all the Members of the District Panchayats.
- (iv) President of the Municipal Council, Daman.
- (v) President of the Municipal Council, Diu.
- (vi) One Member from SC/ST to be nominated by the Home Minister on the recommendation of the Administrator, Daman & Diu from among the Members of Distt. Panchayats, if there is no such member in (iii) above.
- (vii) One woman Member to be nominated by the Home Minister on the recommendation of the Administrator, Daman & Diu from among the Distt. Panchayat Members, if there is no such woman in (iii) above.

**(D) Dadra & Nagar Haveli**

The Advisory Committee shall consist of the following members.

- (i) The Administrator, Dadra & Nagar Haveli.
- (ii) Member of the Lok Sabha representing the UT.
- (iii) Five Members from the District Panchayat (excluding the Member of Lok Sabha), to be elected by all the members of the District Panchayats.
- (iv) One Member from SC/ST to be nominated by the Home Minister on the recommendation of the Administrator, Dadra & Nagar Haveli, from among the members of Distt. Panchayat, if there is no such member in (iii) above.
- (v) One woman Member to be nominated by the Home Minister on the recommendation of the Administrator, Dadra & Nagar Haveli, from among the Distt. Panchayat members if there is no such member in (iii) above.

**(E) Chandigarh:**

The Advisory Committee shall consist of the following Members :

- (i) The Administrator, Chandigarh.
- (ii) Member of the Lok Sabha representing the UT.
- (iii) Five Members from the Zilla Parishad, (excluding the Member of Lok Sabha) to be elected by all the Members of the Zilla Parishad.
- (iv) Chairman of the Chandigarh Municipal Corporation.
- (v) One Member from SC/ST to be nominated by the Home Minister on the recommendation of the Administrator, Chandigarh from among the Zilla Parishad Members if there is no such Member in (iii) above.
- (v) One woman Member to be nominated by the Home Minister on the recommendation of the Administrator, Chandigarh from among the Distt. Panchayat Members, if there is no such Member in (iii) above.

**Oil Drilling**

935. DR. ASIM BALA :  
SHRI LAKSHMAN SETH :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether exploratory drilling in the Bay of Bengal basin by ONGC is going on;
- (b) if so, the details of oil drilling therefrom;
- (c) if not, the reasons therefor; and
- (d) the steps proposed to be taken to revive the oil drilling by ONGC?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (d) All the 7 exploratory wells drilled in Bengal offshore 5, by ONGC and 2 by MNCs. have proved to be dry. In view of discouraging results and the low prospectivity of the area. ONGC has discontinued drilling activity in Bengal offshore for the time being.

**Infiltration**

936. SHRI BIJOY KUMAR 'BIJOY' :  
SHRI SHANTILAL PURSHOTTAMADAS PATEL :

Will the Minister of HOME AFFAIRS be pleased to state: